

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Review Application No. 36 of 2005
(In O.A. No. 988 of 2004)

Jabalpur, this the 8th day of August, 2005

Chandrashekhar Telag. Applicant

V e r s u s

Union of India & Ors. Respondents

O R D E R (In Circ ulation)

This Review Application has been filed to review the order passed by the Tribunal on 2nd December, 2004 in OA No. 988 of 2004.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, I do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member

पूछांकन सं. ओ/न्या.....जबलपुर. दि.....
प्रतिलिपि अच्यो दिन:-

(1) सचिव, उच्च व्यायालय वार एसोसिएशन, जबलपुर
(2) आवेदक श्री/श्रीडाती/कु.....के काउंसल
(3) प्रत्यर्थी श्री/श्रीमती/कु....."SA"
(4) ग्रंथालय, टेलप्रा., जबलपुर व्यापार

सूचना एवं आवश्यक कार्रवाही देतु

अम. रजिस्ट्रार

*(Rm) Madan Mohan
T.S. Dattu
Date 9/8/05*